

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 248/GT/2012

Subject: Approval of generation tariff for Omkareshwar Hydroelectric Project (8 x 65 MW) for the period from 1.4.2009 to 31.3.2014.

Date of Hearing: 7.2.2013

Coram: Dr. Pramod Deo, Chairperson
Shri S Jayaraman, Member
Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: NHDC Ltd.

Respondent: MPPMCL and NVDD

Parties present: Shri Anurag Seth, NHDC
Shri Ashish Jain, NHDC

RECORD OF PROCEEDINGS

During the hearing, the representative of the petitioner submitted as under:

(i) The respondent, MPPMCL in its reply dated 13.12.2012 has pointed out that the estimated liability towards Net Present Value (NPV) of forest land used for non-forest purposes is ₹340.00 crore instead of ₹470.98 crore as claimed in the petition. This liability which is disputed is not likely to be discharged till 31.3.2014.

(ii) However, confirmation was sought for from the respondent No.2, NVVD as regards the correctness of the amount and whether the same would be discharged prior to 31.3.2014, since any discharge of the said amount would have a major impact on tariff for the period 2009-14. Since nothing was heard from the respondent, NVVD, the petitioner has considered the said liability in its rejoinder assuming that no demand would be raised by the respondent, NVVD prior to 31.3.2014.

(iii) Further, the Return on Equity (ROE) on pre-tax basis is admissible at the base rate of 16.5% from the date of notification of the 2009 Tariff Regulations, amended on 31.12.2012. Accordingly, revised Form-1 along with the revised calculation of annual fixed charges with enhanced ROE for the years 2012-13 and 2013-14 is enclosed in Annexure-5 to the rejoinder.

2. None were present on behalf of the respondents. The Commission reserved its order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)